CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

M.A. No.298 of 2000 (O.A. No. 878 of 1997)

29.06.2000

Present: Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G. S. Maingi, Administrative Member

UNION OF INDIA & ORS. (E. RLY.)

٧S

HUSSAIN HAIDAR

For the Applicants: Mr. P.K. Arora, counsel

For the Respondent (OP): Mr. B. J. Basu, counsel Ms. Nusrat Fatima, counsel

Mrs. K. Banerjee, counsel for UPSC

Learned advocate, Mr. Arora by filing this application

ORDER

D.Purkayastha, JM

on behalf of the official respondents prays for extension of time for implementation of the judgment dated 7.12.1999 in OA 878/97. It is stated by the learned advocate, Mr. Arora that the said judgment dated 7.12.1999 has been corrected by this Tribunal by an order dated 13.12.1999 and certified copy was made available to the official respondents on 23.2.2000. It is also submitted by the learned advocate Mr.Arora that the official respondents preferred an appeal before the High Court for adjudication. There is also a contempt application against the official respondents filed by the applicant before this Learnerd advocate, Mr. Arora also prays for condonation of delay in filing the application for extension of time. Learned advocte for the original applicant raised objection. He submits that the respondents are intentionally delaying the implementation of the judgment taking the plea which is not sustainable in law. We do not find any impediment on behalf of the respondents to take expeditious steps in the matter of implementation of the judgment since they could not obtain any stay order from the High Court by filing the appeal. However, we are granting last chance to the official respondents to implement the order within two months from the date of communication of this order subject to payment of cost of Rs.3000/- (Three thousand) to be paid to the applicant since the applicant is facing hardship for non-implementation of the judgment. Learned advocate for the official respondents submits that the applicant filed a contempt application after filing the appeal before the High Court. Be it mentioned that no further time will be given to the respondents. MA is accordingly disposed of.

(G. S. Maingi)

MEMBER (A)

(D. Purkayastha)

MEMBER (J)